

**SCHEDULE
FORM A**

PUBLIC ANNOUNCEMENT

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
PRO YOUNG INTERNATIONAL PRIVATE LIMITED**

Relevant Particulars		
1.	Name of corporate debtor	Pro Young International Private Limited
2.	Date of Incorporation of Corporate Debtor	20/06/2007
3.	Authority under which corporate debtor is incorporated/ registered	Companies Act, 2013
4.	Corporate Identity No./ Limited liability Identification No. of Corporate Debtor	U52100TG2007PTC054540
5.	Address of the Registered office and Principal office (if any) of Corporate Debtor	Flat No. T.F.6, 3 rd Floor, Empire Square, Road No. 36, Jubilee Hills, Hyderabad 500033
6.	Insolvency commencement date in respect of Corporate Debtor	27 th February 2020
7.	Estimated Date of Closure of Insolvency resolution process	24 th August 2020
8.	Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	<u>Name: Bhupatipalli Vijaya Kumar</u> <u>Registration No. IBBI/IPA-001/IP-P01645/2019-20/12579</u>
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Flat 101, Sri Shailaja Nivas, Bhavani Nagar, Dilsukh Nagar, Hyderabad – 500060 Email: <u>bvijayakumarca@gmail.com</u>
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Flat 101 & 103, Sri Shailaja Nivas, Bhavani Nagar, Dilsukh Nagar, Hyderabad – 500060 Email: <u>bvijayakumarca@gmail.com</u>
11.	Last date of Submission of Claims	11 th March 2020
12.	Classes of Creditors, if any, under clause (b) of	Not applicable as per Information



	subsection (6A) of section 21, ascertained by the Interim Resolution Professional	available with the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorized representative of Creditors in a class (Three names for each class)	Not applicable as per Information available with the interim Resolution Professional
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	Web Link: https://ibbi.gov.in/public-announcement Physical Address: As in column 10

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the Pro Young International Private Limited on 27th February 2020.

The creditors of Pro Young International Private Limited are hereby called upon to submit their claims with proof on or before 11th March 2020 (the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA (Not applicable as per Information available with the Interim Resolution Professional).

Submission of false or misleading proofs of claim shall attract penalties.

B. Vijaya Kumar

(Bhupatipalli Vijaya Kumar)
Interim Resolution Professional

Date : 29th February 2020
Place : Hyderabad

